

THE HIGH COURT OF KERALA

67313

Kochi – 682 031

Date – 27.07.2018

A2 - 78709/2014 30 JUL 2018

OFFICIAL MEMORANDUM

Sub : High Court Establishment - amendment to Kerala High Court Service Rules, 2007 – reg.

Ref : 1. Rule 39 of the Kerala High Court Service Rules, 2007.

2. High Court O. M. of even number dated 10.05.2018

Amendment to Rule 20(2)(d) of the Kerala High Court Service Rules, 2007 was proposed and objections to the proposal were called for from among the members of the High Court service vide O. M. cited. The objections thus received were considered in the Committee meeting on 17.07.2018 and the Committee resolved to modify the amendment proposed.

Accordingly it is proposed to make the following amendment to the Kerala High Court Service Rules, 2007, namely :

In the said Rules, the following shall be inserted as Clause (v) to Rule 20(2)(d):

***" The vacancies in the post of Assistant shall be filled up in the ratio of 1:2 between categories coming under; (a) Division II and (b) Division III & IV, seniority being fixed based on the length of service in (a) or (b) as the case may be***

***Provided that in the absence of qualified hands in (a) the vacancies shall be filled up from (b) and vice versa."***

The above amendment shall come into effect retrospectively from 21.02.2015.

The members of the High Court Service who desire to file representations, if any, to the amendment proposed, shall submit the same to the 'A' Section, High Court, on or before 02.08.2018

(By Order)

  
K. Haripal

Registrar(Subordinate Judiciary)  
Registrar General – in charge

P. T. O.

- The Joint Registrars, High Court
- The Deputy Registrars, High Court
- The Protocol Officer and the Public Relations Officer, High Court
- The Private Secretary to the Chief Justice, High Court.
- The Finance Officer, High Court.
- The Assistant Registrars and the Chief Librarian, High Court.
- The Court Officer to the Chief Justice, High Court
- The Personal Assistant and the Additional Personal Assistant  
to the Chief Justice, High Court.
- All Section Heads, High Court.
- The Section Officer, Kerala Judicial Academy, Athani.
- The Civil Sergeant, High Court
- The Confidential Assistants to the Registrars, High Court
- ✓ The IT Section, High Court (for uploading in the website)
- The Administrative Records Section, High Court
- The Notice Board, High Court.
- The File.

They shall  
bring the  
matter to  
the notice  
of all  
members  
working  
under their  
control.